

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3877  
ANSWERED ON FRIDAY, THE 24<sup>TH</sup> MARCH, 2017  
[CHAITRA 03, 1938 (SAKA)]**

**WOMEN IN BOARD OF GOVERNORS**

**QUESTION**

**3877. SHRI KESINENI NANI:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) the number of women on the board of governors of major companies in the country and the number of companies do not comply with the mandatory rule of appointing at least one female member on the board;
- (b) the details of public sector companies which have complied with the rules and the PSUs which have not complied with the rules; and
- (c) the details of steps being taken to penalise such non-compliant companies and PSUs and to encourage diversify on corporate boards and encourage women representation in corporate decision making?

**ANSWER**

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)  
MINISTRY OF CORPORATE AFFAIRS**

(a) & (b) The information with regard to companies obligated to appoint women directors on their Board is tabulated below:

<b>Category of Companies</b>	<b>Number of Companies having women director</b>	<b>Number of companies not having women director</b>
<b>Listed</b>	<b>4558</b>	<b>1355</b>
<b>Unlisted</b>	<b>1009</b>	<b>292</b>
<b>Public Sector Undertakings</b>	<b>134</b>	<b>65</b>

(c): The concerned Registrar of Companies have been directed (i) to take up the matter with the concerned Ministries in the case of Public

**Sector Undertakings, and (ii) to initiate appropriate penal action in case of other companies.**

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